

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-2074(PB)/2019**

**IN THE MATTER OF:**

AMD Industries Ltd.

..... Petitioners/Applicant

v.

Two Brothers Beverage Pvt. Ltd.

..... Respondents

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 02.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Dinesh Kumar Gupta, Adv.

For the Respondent

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of Corporate Debtor-respondent.

Process dasti as well.

List for further consideration on 19.09.2019.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**